

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. C.P.(CAA)/115(MB)2024 In C.A.(CAA)/27(MB)2024

IN THE MATTER OF

CBSI India Private Limited

...Petitioner

Section 230-232 of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: CA Harsh C Ruprelia (PH)

ORDER

CP(CAA)/115(MB)2024 – Heard. CA admitted. Returnable by **31.07.2024**.

The petitioner shall get the notice published at least 10 days before the next date of hearing in two newspapers i.e. “Navshakti” in Marathi language and “Business Standard” in English language. In the meanwhile, the ROC, RD and OL to file their report.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/